

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 601
IB-610/PB/2020

IN THE MATTER OF:

M/s. Zoom Communications Ltd.

...PETITIONER

Vs.

M/s. Global Emerging Markers India Ltd.

...RESPONDENT

Section

U/s 7 of IBC, 2016

Order delivered on 22.04.2024
Hybrid Hearing (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Financial Creditor	:Mr. Ashish Dholakia, Sr. Adv. Mr. Nikhil Singhvi, Mr. Parth Aggarwal, Mr. Bical Ikram, Advs.
For the Respondent/Corporate Debtor	:Mr. Ramesh Singh, Sr. Adv. Mr. Akshay Ringe, Mr. Megha Mukerjee, Ms. Hage Nanya, Advs.

ORDER

Heard the rejoinder argument on behalf of the Ld. Senior Counsel for the Financial Creditor and also Senior Counsel on behalf of the Corporate Debtor. Both the sides may file their written submissions along with judicial decisions, if any within a period of 10 days. List the matter on **15.05.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)